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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 1495/2021

DAFFODIL INVESTMENT AND TRADING CO.LTD..... Petitioner

Through: Mr. Vanshdeep Dalmia, Ms. Natasha

Dalmia and Abhishek Singh

Advocate.

versus

RESERVE BANK OF INDIA & ANR.

..... Respondents

Through:

Ms. Bharathi Raju, Advocate for R

## **CORAM:**

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER

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The proceedings in the matter have been conducted through video conferencing.

## CM APPL. 4298/2021( for exemption)

Exemption allowed, subject to all just exceptions.

This application stands disposed of.

## W.P.(C) 1495/2021 with CM APPL. 4297/2021(for ex-parte stay)

Issue notice. Ms. Bharathi Raju accepts notice on behalf of respondent no. 2. Notice be served on respondent no. 1-Reserve Bank of India through standing counsel.

Counter affidavit be filed within four weeks. Rejoinder thereto, if any, be filed within two weeks thereafter.

List on 22.04.2021.

PRATEEK JALAN, J

**FEBRUARY 5, 2021** 

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